

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : SMC-2 : NEW DELHI
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No.5476/Del/2019
Assessment Year: 2010-11

Agarwalla Teak International P. Ltd., 24KM Stone, Village Mundka, Main Rohtak Road, New Delhi.	Vs	DCIT, Circle-1(2), New Delhi.
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PAN: AAFC9366F

(Appellant)

(Respondent)

Assessee by	:	None
Revenue by	:	Shri R.K. Gupta, Sr. DR
Date of Hearing	:	19.05.2021
Date of Pronouncement	:	19.05.2021

ORDER

This appeal filed by the assessee is directed against the order dated 25th April, 2019 of the CIT(A)-1, New Delhi, relating to assessment year 2010-11.

2. The Director of the assessee company filed an application seeking withdrawal of the appeal on the ground that the assessee has decided to avail the benefit of Vivad Se Vishwas Scheme and, therefore, has decided not to pursue the appeal and wants to withdraw the same. In absence of any objection from the side

of the ld. DR, the request of the assessee seeking withdrawal of the appeal is accepted and the appeal is dismissed as ~~withdrawn~~

3. In the result, the appeal filed by the assessee is dismissed.

The decision was pronounced in the open court at the time of hearing itself i.e., on 19.05.2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Dated:19th May, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi.